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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

R.A.No.131/96 in O.A.No.1154/96. DATE OF DECISION 21.2.1997.

Smt. Kanchiboyina Simhachalam

(PETITIONER (S))

Shri M.P.Chandra Mouli (Absent)

ADVOCATE FOR THE
PETITIONER (S)

The Secy., Min. of Defence,
Govt. of India, New Delhi-110001 RESPONDENT (S)
& 3 Ors.

Shri V.Vinod Kumar, Addl CGSC

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI R.Rangarajan : Member(A)

1. Whether reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the judgement?

4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Shri R.Rangarajan : Member(A)

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

R.A.No.131/96 in
O.A.No.1154/96.

Date of order : 21.2.1997.

Between

Smt. Kanchiboyina Simhachalam .. Applicant/Applicant

And

1. The Secretary,
Min. of Defence,
Govt. of India,
New Delhi-110001.
2. The Chief of Naval Staff,
Naval Headquarters,
New Delhi-110001.
3. The Flag Officer
Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam-530014.
4. The Admiral Supdt.,
Naval Dock Yard,
Visakhapatnam-530014. .. Respondents/Respondents

Counsel for the Applicant/ .. Shri M.P.Chandra Mouli (Absent)
Applicant
Counsel for the Respondents/ .. Shri V.Vinod Kumar, Addl. CGSC
Respondents

C O R A M

Hon'ble Shri R.Rangarajan : Member(A)

Order

(Per Hon'ble Shri R.Rangarajan : Member(A))

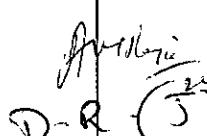
The applicant in the O.A. has filed this Review Application
praying for reviewing the judgement dated 25.10.96 in the O.A.

2. The main contention of the applicant in this O.A. is that
as a measure of social security benefits compassionate appoint-
ment should be given. No rule to the effect for granting
compassionate appointment to the wards of the deceased casual
labour has been brought out in this Review Application. The O.A.
was dismissed on the ground that no rule was produced to show
that the wards of the deceased casual labour are entitled for
compassionate appointment. That position remains the same

even today. Hence the Review Application is not maintainable. Further ~~there is~~ no error in the judgement has been brought out in this Review Application.

3. In view of the above, the Review Application is dismissed as having no merits. No costs.


(R. Rangarajan)
Member (A).


Avilagam
D-R (5)